

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH**

C.A. (CAA) No.23/BB/2021
U/s 230 & 232 of the Companies Act, 2013 &
other application provisions of the Companies Act, 2013
R/w Companies (CAA) Rules, 2016

In the matter of:

1.Sukh Sagar Hotels Private Limited,
No.78, 5th Main Gandhinagar,

Bengaluru – 560 009

... Applicant No.1 /Transferor Company

2. RSP Gourmet Foods Private Ltd.,
Shop No.1, 1st Floor, 2nd Cross,

Gandhinagar, Bengaluru – 560 009

... Applicant No.2/Transferee
Company

Date of Order: 31st May, 2021

Coram: 1. Hon'ble Shri Rajeswara Rao Vittanala, Member (Judicial)

2. Hon'ble Shri Ashutosh Chandra, Member (Technical)

Parties/Counsels Present:

For the Applicant Companies :

Mr. Saji.P.John

Corrigendum

1. The Applicant has filed Memo dated 29.05.21 by seeking to change the meeting date from 28.05.2021 to 12.07.2021, in terms of order dated 22.04.2021, as they could not convene meetings as directed due to lockdown etc
2. Since the Applicant cited cogent reasons for change of date of convening of meetings, we are inclined to allow the prayer.
3. Therefore, the Order dated 22.04.2021 is modified and the following corrigendum is hereby passed:
 - 1) A Meeting of Unsecured Creditors of the Applicant Companies is directed to be convened and held on 12.07.2021, for the purpose of considering the proposed Scheme of Amalgamation.
 - 2) The Order dated 22.04.2021 passed in CA (CAA)No.23/BB/2021 stands modified to the extent above and other directions given in



the said order shall remain unchanged. This order will form part and parcel of the order dated 22.04.2021 passed in CA (CAA) No.23/BB/2021.



**ASHUTOSH CHANDRA
MEMBER, TECHNICAL**



**RAJESWARA RAO VITTANALA
MEMBER, JUDICIAL**